

**EDUCATION
SECRETARI
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No. ED 41 SEP 2007, Bangalore, Dated: 7th April 2007

In exercise of the Powers conferred by the Section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995), the Government of Karnataka hereby delegates the powers exercisable by it under section 67 of the said Act, to the Commissioner for Public Instruction concerned in respect of the institutions within their respective jurisdiction.

Provided that in case of an educational institution imparting education in the Jurisdiction of more than one Commissioner for Public Instruction, the said powers, in so far as such educational institutions are concerned, shall be exercised by the Commissioner for Public Instruction, Bangalore.

P.R. 451

By Order and in the name of
the Governor of Karnataka

SIDDALINGAIAH
Under Secretary to Government
Education Department